

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.107
CP(IB) 163 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Parthdye Chem Pvt Ltd
V/s
Clinch Silicones Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..14/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Operational Creditor : Ld. Adv. for A R Gupta & Associates
For the Corporate Debtor : Ex-parte

ORDER

The Corporate Debtor is already Ex-parte. When the matter is taken up for hearing we noted that the Operational Creditor is not uploaded their documents on E-portal. We direct the Operational Creditor to upload all the documents on E-portal within three days, as the other Member is sitting at Indore Bench.

With this, the matter stands adjourned to 02.11.2022.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)